

12 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: Now papers to be laid on the Table.

Shri Hem Barua (Gauhati): May I seek a clarification? I have tabled an adjournment motion on the latest note of the Chinese, and raised certain points of importance to be discussed because this note is released at the psychological moment, on the eve of the talks. In this note . . .

Mr. Speaker: Order, order. The hon. Member has somehow the knack of always going behind or beyond my ruling. I said that this is not a matter to be discussed on an adjournment motion. I sent word to him that if on the eve of the negotiation or talks between that Prime Minister and our Prime Minister the hon. Member is able to persuade the House that it is an important matter which has to be discussed, there are ways of asking the House to allow some time for discussion of this subject in all its details so that the Government may be apprised of the view of this House. Nothing will happen by tabling an adjournment motion. All the same, he has tabled it. It would not take much time for him to do that. It is only a quarter of a sheet of paper on which he has to send a notice "I want some time to be allotted for discussing this subject". Then I will say "I shall find out what can be done."

Shri Hem Barua: May I humbly suggest that this adjournment motion may be held over for the time being, till the Prime Minister comes back and then let there be a discussion?

Mr. Speaker: There is no meaning in Members tabling and my holding over adjournment motions. Members table them again and again. An adjournment motion is like a Brahmas-thra, the last weapon in the armoury, that is, more or less to get rid of the Government if they do not want it. Otherwise, for giving information or making suggestions etc. very calmly they can do it. They can

discuss it and ask for time for discussion.

Shri Hem Barua: If this is not a matter of importance . . .

Mr. Speaker: I am not going to discuss this matter. The hon. Member has got his own views about it. What can I do?

12.04 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO KHADI AND VILLAGE INDUSTRIES COMMISSION RULES

ANNUAL REPORT OF INDIAN HANDICRAFTS DEVELOPMENT CORPORATION LIMITED

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table:

(i) a copy of Notification No. GSR 330 dated the 19th March, 1960 making certain further amendments to the Khadi and Village Industries Commission Rules, 1957, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. LT-2084/60.]

(ii) a copy of each of the following papers:—

(a) Annual Report of the Indian Handicrafts Development Corporation Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(b) Review by the Government of the working of the above Corporation. [Placed in Library. See No. LT-2085/60.]

AMENDMENT TO EMPLOYEES' PROVIDENT FUNDS SCHEME

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the

Table, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, a copy of Notification No. GSR 374 dated the 2nd April, 1960 making certain further amendment to the Employees' Provident Funds Scheme, 1952. [Placed in Library. See No. LT-2086/60.]

RESIGNATION OF A MEMBER

Mr. Speaker: I have to inform the House that Shri Chowkhamon Gohain, a nominated member of Lok Sabha to represent Part B Tribal Areas of Assam, has resigned his seat in Lok Sabha with effect from the 15th April, 1960.

Shri Hem Barua: Has he given any reason for that?

Mr. Speaker: I do not think he has given any reason.

ELECTION TO COMMITTEE CENTRAL SILK BOARD

Shri Manubhai Shah: I beg to move.

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board for the term commencing from the 31st May, 1960, subject to the other provisions of the said Act and the Rules made thereunder."

Mr. Speaker: The question is:

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among them-

selves to serve as members of the Central Silk Board for the term commencing from the 31st May, 1960, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12-06 hrs.

*DEMANDS FOR GRANTS--contd.

MINISTRY OF REHABILITATION--contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Rehabilitation. Shri C. K. Bhattacharya will continue his speech.

Shri C. K. Bhattacharya (West Dinajpur): Mr. Speaker, yesterday while I was speaking on this subject the hon. Minister got unnecessarily agitated. I had made no accusation against him. In fact, what I wanted was that he should reply and clear the public mind of the accusations that have been made in the newspapers against him. I wanted to create or give him an opportunity to reply on the forum of the House itself. That was my intention. This accusation or allegation, whatever it might be, to which I drew his attention was rather a serious one. The paper in which it appeared could not be dismissed as a rag, as it was an influential paper, and the hon. Minister knows that the paper is owned and conducted by a person who is himself a Minister in the Congress Cabinet of West Bengal, and more so, because he was himself the Minister of State for Rehabilitation. Therefore, when such a paper publishes an accusation against a Central Minister of Rehabilitation, that ought to be taken very seriously and that ought to be countered at once and as fully as possible. If it had been countered before, it would not have been my unfortunate lot to bring it

*Moved with the recommendation of the President.